

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TUTICORIN COAL TERMINAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tuticorin Coal Terminal Private Limited
2.	Date of incorporation of corporate debtor	17/08/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U61200MH2010PTC206696
5.	Address of the registered office and principal office (if any) of corporate debtor Branch Office:	144, Jolly Maker Chambers II, Nariman Point Mumbai 400021 NCB-II Berth, V O Chidambaranar Port Trust, Bharathi Nagar, Tuticorin 628004
6.	Insolvency commencement date in respect of corporate debtor	20/02/2020 (Order received on 26/02/2020)
7.	Estimated date of closure of insolvency resolution process	18/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dhiren S Shah IBBI/IPA-001/IP-P00220/2017-18/10419
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 102 Bhagirathi Niwas, Near Natraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email- dss@dsshah.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B 102 Bhagirathi Niwas, Near Natraj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email- dss@dsshah.in
11.	Last date for submission of claims	11/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2.N.A. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **Tuticorin Coal Terminal Private Limited** on 20/02/2020 (Order received on 26/02/2020)

The creditors of **Tuticorin Coal Terminal Private Limited**, are hereby called upon to submit their claims with proof on or before **11/03/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place

Dsshah

: Dhiren S Shah
: Mumbai 27/02/2020

